

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 144/MP/2019

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Commission for 'Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System' dated 15.5.2018.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Airpower Windfarms Private Limited (AWPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Akshat Jain, Advocate, AWPL
Shri Pratush Singh, Advocate, AWPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Shri Rahul Singh, AWPL
Ms. Nargis Ali, AWPL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Shri S.M. Fahad, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that subsequent to filing of the Petition, there have been certain developments related to the matter. Learned counsel sought three weeks' time to file an additional affidavit to place on record the subsequent developments in order to enable the Commission to effectively adjudicate the issue involved in the present Petition.

3. The request was allowed by the Commission. The Petitioner was directed to file its additional affidavit by 16.2.2021 with advance copy to the Respondent, who may file its response thereon, if any, by 5.3.2021.



4. Learned counsel for the Petitioner prayed to continue interim protection given by the Commission vide Record of Proceedings for hearing dated 24.5.2019. Considering the request of learned counsel for the Petitioner, the Commission directed the Respondent not to take any coercive measure against the Petitioner till the next date of hearing and the Petitioner was directed to keep the Bank Guarantee alive.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Deputy Chief (Law)

